

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, P A T N A

O.A.NO.: 632/96

Date of decision: 12.12.96

Kinkar Kumar Singh. : Applicant.

Vrs.

Union of India & Ors. : Respondents.

Counsel for the applicant : Shri N.P.Sinha.

C O R A M

Hon'ble Mr. K.D.Saha, Member(Administrative)

Hon'ble Mr. D.Purkayastha, Member(JUDicial)

ORDER DICTATED IN OPEN COURT

Hon'ble Mr. K.D.Saha, Member(A):

Heard Shri N.P.Sinha, learned counsel for the applicant on the question of admission.

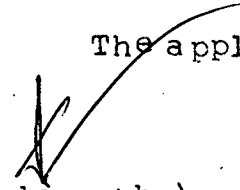
2. This application is directed against appointment of respondent no.7, Shri Bikash Kumar Singh, as EDBPM, Pahsara EDBO, Purnea Postal Division, ignoring the claim of the applicant. The submission of the applicant is that he is a better candidate, he fulfils all the norms and he secured more marks (560) at the Matriculation Examination as against 511 secured by the respondent no.7, ^{and} ignoring his better claim the respondent no.7 has been arbitrarily appointed. The applicant is stated to have submitted a representation to the Director of Postal Services, Northern Region, Muzaffarpur (respondent no.4), vide Annexure-A/10 dated 30.09.1995 but to no effect.

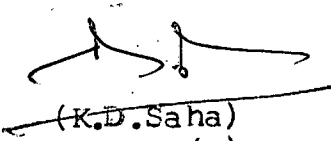
3. Considering the submissions made and the averments on record, we are of the view that this application can be disposed of by giving a direction to the respondent no.4 to dispose of the representation at Annexure-A/10

by ^a reasoned and speaking order.

4. Accordingly, we hereby direct the respondent no.4 to consider and dispose of the representation at Annexure-A/10, dated 30.09.1996 by reasoned order, if necessary, by giving a personal hearing to the applicant, within three months from the date of receipt of a copy of this order along with a copy of the O.A. No.632/96, which the applicant shall submit before the respondent no.4 within one month from today .

5. The application is disposed of accordingly.


(D. Purkayastha)
Member (J)


(K.D. Saha)
Member (A)